

ITEM NO.31

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).2544/2019

(Arising out of impugned final judgment and order dated 25-05-2017 in CRA No.49/1986 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SHIV LAL &amp; ANR.

Respondent(s)

(With appln.(s) for c/delay in filing and refiling SLP & exemption from filing O.T.)

Date : 11-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Ravindra Raizada, Sr. Adv.  
Mr. Shashank Shekhar Singh, AOR  
Mr. Prashant Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The application for condonation of delay is styled as an application for exemption from filing official translation. The application is only reference to some judgments and thereafter pleading as if it is the right of the State Government to be negligent and incompetent. We firmly deprecate such a frivolous application and consider that the State must be burdened with costs for wasting judicial time of this Court. We impose costs of Rs.10,000/- (Rupees Ten Thousand) on the State Government to be borne by the person who has supported the application

with the affidavit, which is to be deposited with the Supreme Court Advocates-on-Record Library towards the fund maintained for books purposes. Certificate of recovery be filed within three weeks from today.

The present application for condonation of delay is dismissed with the aforesaid order.

At the request of learned senior counsel for the petitioner, three weeks' time is granted to file better application for condonation of delay.

List the special leave petition after three weeks.

(Anita Rani Ahuja)  
Branch Officer

(Sarita Purohit)  
AR-cum-PS